

[Shri Karmarkar]

The correct reply should be as follows: "The reply was based on the information furnished by the Delhi Municipal Corporation who have subsequently explained that an application from an individual person, named Shri Devi Chand of village Burari, requesting for supply of sewage water for irrigation of his land, was received by the Corporation in June, 1958 and is receiving their attention. The area through which the channel has to be extended could not be surveyed so far as it is still under flood waters. It will be observed that there is apparently no inaccuracy in the reply previously given as it is a fact that no application was received from the farmers of village Burari (Delhi) for making arrangements for utilisation of water for irrigation of their land but the application was from one individual person."

#### BUSINESS ADVISORY COMMITTEE

##### FORTY-FOURTH REPORT

The Minister of Parliamentary Affairs (Shri Satya Narain Sinha): I beg to move the following:

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 19th November, 1958."

Shri C. K. Bhattacharya (West Dinajpur): May I repeat the statement that I made to you a little before? There should be two hours allowed to each of these motions, that is to say, two hours for the 1957 report and two hours for the 1958 report of the Registrar of Newspapers

Mr. Speaker: I am sure the report relates to the same matter though for two different years. Much of the ground is the same. I have got the discretion to extend the time by half

an hour which I shall do in this case so that it will be 2½ hours and that will suffice.

Now, the question is:

"That this House agrees with the Forty-fourth Report of the Business Advisory Committee presented to the House on the 19th November, 1958."

The motion was adopted.

#### KERALA STATE LEGISLATURE (DELEGATION OF POWERS) BILL\*

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, on behalf of Shri G. B. Pant, I beg to move for leave to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to confer on the President the power of the Legislature of the State of Kerala to make laws."

The motion was adopted.

Shri Datar: Sir, I introduce the Bill.

12.14 hrs.

#### ANDHRA PRADESH AND MADRAS (ALTERATION OF BOUNDARIES) BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri B. N.

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